

SCHEDULE II.

(See section 101)

FORM OF WARRANT

(Here insert the name of the officer charged with the execution of warrant)

Whereas A.B. of has not paid, and has not shown satisfactory cause for the non-payment of, the sum of due on account of.....*..... for the period of.....commencing on the day of.....20..... and ending with the day of.....20..... which sum is leviable under.....

And whereas thirty days have elapsed since the service on him of notice of demand for the same.

This is to command you to [distrain/attach#] subject to the provisions of the Cantonments Act, 2006, the [movable/immovable#] property of the said A.B. to the amount of the said sum of Rs.; and forthwith to certify to me, together with this warrant, all particulars of the property [seized/attached #] by you thereunder.

Dated thisday of20.....

(Signed)

Chief Executive Officer,
Cantonment.

*Here describe the liability.

Strike out whichever is not applicable.